

OA No.22/06
with
OA No.83/06
with
OA No.1370/03
with
OA No.1371/03

26.05.2014

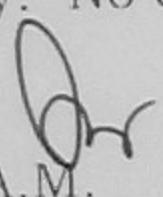
Hon'ble Mr. Justice S.S. Tiwari, J.M.

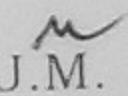
Hon'ble Ms. B. Bhamathi, A.M.

Case called out in the revised list. Shri A.K. Srivastava, counsel for the applicant and Shri Bashist Tiwari and Shri R.K. Rai, counsel for the respondents are present.

It is submitted by Shri A.K. Srivastava, counsel for the applicants that in view of the changed circumstances, he does not want to press OA Nos.22/06, 83/06, 1370/03 and 1371/03. The aforesaid OAs are dismissed as not pressed. However, it has been requested by the applicant's counsel that liberty may be granted to him to take fresh available legal remedy. Liberty is granted to the extent that if any remedy is legally available, he may avail the same according to law.

With these observations, all the above OAs are disposed of accordingly. No costs.


A.M.


J.M.

RKM/